

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-514

TP(Co. Act)-56(PB)/2022 Old CP No.-641/2013

IN THE MATTER OF:

M/s. R.K. Stockholding Pvt. Ltd.

.....Applicant

Vs.

Jyoti Financial Consultant Pvt. Ltd.

.....Respondent

SECTION

U/s 433 and 434

Order delivered on 15.04.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. J. P. Pathak, Mr. Shailendra Verma, Adv.

For the Respondent : Mr. Vipul Jai, Adv.

ORDER

Ld. Counsel on behalf of the Petitioner is present and Mr. Vipul Jai, Ld. Counsel is present on behalf of the Respondent. Ld. Counsel on behalf of the Petitioner referred to a judgment of the Principal Bench in Lalit Mohan Bhardwaj Vs. Neo Multimedia Limited dated 10.10.2023 passed in (IB)-544/PB/2023 regarding right of the Petitioner for continuation of the proceeding. Ld. Counsel sought time to seek instruction and move an application regarding appropriate steps for bringing on record the suspended management as a party or filing an appropriate proceeding under Section 252(3). Time prayed for is granted. List the matter on **17.05.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)